

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, opp. Saradar Patel Stadium Navrangpura.**

ORDER SHEET

COURT NO. : 1

01.03.2018

O.A./120/193/2018

MAFATBHAI S PARMAR
-V/S-
M/O RAILWAYS

ITEM NO:5

FOR APPLICANTS(S) Adv. : M.S.Trivedi

FOR RESPONDENTS(S) Adv.: M.J.Patel

Notes of The Registry	Order of The Tribunal
	<p>In response to the notice issued by this Tribunal, on behalf of respondent Nos.1 to 3, Shri M.J.Patel appeared. The respondents No.4, Shri N.M.Parmar, Chief Ticket Inspector is also present in person.</p> <p>The grievance of the applicant will be redressed, if he is allowed to join his duty. The learned counsel for both the parties have agreed that the applicant will remain present in person before the Respondent No.4 on or before 06th March, 2018. Thereafter, the respondent No.4 will issue necessary orders for attending the office of the Sr. DCM for taking him on duty. Learned counsel for the applicant agrees on the aforesaid arrangement.</p> <p>In view of this, OA stands disposed off with the above direction. It is open for the applicant to take appropriate steps in accordance with rules, if any grievance still survives.</p> <p>Registry is directed to furnish a copy of this order to both the learned counsel for the parties today.</p> <p style="text-align: right;">(JAYESH V BHAIRAVIA) MEMBER (J)</p> <p style="text-align: center;">nk</p>